

N.D.H.:19.05.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1025 OF 2024**

IN THE MATTER OF:

SURENDER SINGH PARIHAR APPLICANT

VERSUS

STATE OF U.P. & OTHERS ... RESPONDENTS

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Place: New Delhi**Date:** 08.05.2025

Filed by:-

(GAURAV AGARWAL)

Advocate for Respondent No.7

M/s BharosaSarkar Contractor & Supplier

GRV LEGAL

Advocates and Legal Consultants

O-703, Aditya Mega City,

Vaibhav Khand, Indirapuram,

Ghaziabad, U.P. NCR- 201014, Mob.: 8802911392

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1025 OF 2025

IN THE MATTER OF :

SURENDER SINGH PARIHARAPPLICANT

VERSUS

STATE OF U.P. & ORS.RESPONDENTS

REPLY ON BEHALF OF THE RESPONDENT NO. 7,
M/S BHAROSA SARKAR CONTRACTOR AND SUPPLIERS

MOST RESPECTFULLY SHOWETH:

1. That the instant Original Application is registered on a letter petition dated 12.01.2024 sent by the Applicant to this Hon'ble Tribunal. by the said letter petition the Applicant has alleged that mining lease has been sanctioned at Gata No.908, Block No.2, Village Kharvanch, Tehsil Garautha, District Jhansi in favour of M/s Bharosa Sarkar Contractor and supplier for a period of 5 years. Said mining lease holder is carrying out mining activities in utter violation of conditions of environmental clearance granted by State Level Environment Impact Assessment Authority, UP (hereinafter referred to as 'SEIAA,UP') in as much as it is using heavy Poclain machines for extracting Morang from the stream of river; mining activities are being carried out beyond the lease area; the transport of mineral is by overloaded vehicles; no CCTV has been installed and mineral is transported uncovered causing emission of dust and resulting air pollution.

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2. That by order datd 05.11.2024 this Hon'ble Tribunal took cognizance of the matter. In order to ascertain the factual status and correctness of the allegations made by Applicant, a three member joint committee was constituted by this Tribunal which comprised of DM, Jhansi, UPPCB and CPCB, to submit a report.
3. That the joint committee filed its report on 22.01.2025. On 23.01.2025 the matter was listed before the Hon'ble but as the report was not placed on record hence the matter was adjourned directing registry to place the same on record. However, this Tribunal in the meanwhile directed issuance of notices to Project Proponent (answering Respondents) as well as to other State Respondent.
4. That on 17.03.2025 the answering Respondent appeared through counsel. This Hon'ble Tribunal allowed time to the answering Respondent to file its response. Hence, the present reply is being filed to the joint committee report.
5. That on 26.11.2019 notice for e-tender and e-biding was published by the Office of District Magistrate, Jhansi for tender of 20 leases for sand/ morang for 5 years (Anx. III pg 14 of joint committee report). The answering Respondent applied and participated in the en-tender bidding process wherein he was successful and was allotted lease in gata no. 908, Khand 2 for 20 hectares. The LOI was issued on 28.01.2020 ((Anx. IV pg 17 of joint committee report).
6. That, thereafter, the cluster certificate was issued on 31.01.2020 ((Anx. V pg 21 of joint committee report). The answering Respondent, thereafter, submitted his mining plan

for the allotted lease at gata no. 908 Khand 2, vill Kharwanch, Jhansi which was duly approved on 14.02.2020 (Annx. V and VI pg 22 and 23).

7. That on 15.03.2021 the public hearing was held for the purpose of grant of the environmental clearance to the answering Respondent. All the queries were duly replied and the satisfied. (Anx. VII pg 25 of joint committee report)
8. That on 26.11.2021 the Environemnt Clearance was issued to the answering Respondent for yearly 1.80 lakhs cubic meter of sand /morrum mining. The said EC allowed use of scrapper/ light earth movers loader, truck, tractors for transport and also for chain based bulldozer. (Anx. VIII pg 30 of joint committee report)
9. That the answering Respondent has been granted the CTO on 19.04.2023 and the same is valid upto 31.12.2027. The CTO also specifically provides for mining of sand/morrum for 180000 cubic meter yearly. (Anx. IX pg 41 of joint committee report).
10. That it is submitted that the allegations against the answering Respondent are false and incorrect. There has been no illegal mining done by the project proponent and the joint inspection report also does not mentions any violation as such against the answering Respondent. In reply to the allegations it is submitted that :
 - (i) Joint committee did not find any use of machinery like poclain for mining.

- (ii) Answering Respondent has EC and that the mining has been done in accordance with the said EC within the permissible limit.
 - (iii) The Answering Respondent has consolidated consent to operate which is valid from 19.04.2023 to 31.12.2027.
 - (iv) Answering Respondent was required to conduct the replenishment study duly authenticated by QCI-NABET accredited consultant and DMO and the same has been submitted for the year 2022, 2023 and 2024 (pre and post monsoon).
 - (v) Six pillars were found installed within sanction lease area and the co-ordinates of the all the pillars were found matched with the EC.
 - (vi) No mining activity was carried out outside the sanctioned lease area.
 - (vii) No vehicle is being overloaded for transport of the mined mineral.
11. That there are certain non-compliances noted by the joint committee in its report, the reply to which is as under :

A. Non functioning camera:

- (i) That in respect of the non-functioning of the camera it is submitted that there was two weigh bridges installed by the PP. One weigh bridge is installed at Vill Kharwanch and the other has been installed at Vill. Gandhar, there are two CCTV camera and one PTZ cameras installed at each of the weigh bridge. It may be submitted that CCTV camera are fixed camera

while PTZ camera are pan, tilt and zoom camera. Other than the said there is not much difference.

- (ii) Both the camera of both the weigh bridges are linked to the mining department. However, the weight bridge at vill. Gandhar is the main route used for transport. During inspection the joint team found the PTZ camera installed at weigh bridge at vill. Kharwanch not functioning, but no such observation is made in respect of the CCTV cameras.
- (iii) That on 17.12.2024 the mining department issued a notice to the answering Respondent and imposed a penalty for Rs. 6,50,000 for the non functional PTZ camera. It may be pertinent to mention that the camera are always functional during the mining period, however, as the mining was not in operation when the inspection was conducted, the fault in PTZ camera was not noticed and could not be rectified.
- (iv) That, however, the answering Respondent has deposited the said penalty of Rs. 6,50,000 with the mining department on 05.03.2025. A true copy of the challan dated 05.03.2025 is ANNEXURE R-1

B. Adequate plantation to be carried out :

- (i) That the observation pertaining to inadequate plantation is not correct and denied. The answering Respondent has carried out plantation in compliance of the CTO conditions and even prior to that.
- (ii) That each year before the close of the mining operations before the monsoon the answering

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Respondent ensures adequate plantation activity carried out around the area. However, due to grazing, over watering/ flooding in river most of the plants die within an year.

- (iii) That the plantation carried out by the answering Respondent in year 2022, 2023 and 2024 can also be ascertained from the photographs and invoices for the plants purchased. A true copy of the photographs of plantation dated NIL is ANNEXURE R-2 and a true copy of the invoices of the purchase of saplings from 03.06.2022 to 30.06.2024 is ANNEXURE R-3

C. NOC from the ground water department :

- (i) That the observation of the joint committee that the answering Respondent is operating in violation of the condition of CTO having not obtained the NOC from the ground water department, is incorrect and misplaced.
- (ii) That the answering Respondent does not require the water for the purpose of sand mining. However, the use of the water is limited to the purpose of sprinkling to suppress dust, washing, drinking and water of plants.
- (iii) That for the purpose of the drinking water the answering Respondent gets RO water the same from a vendor. The answering Respondent does not extract underground water for its need of drinking. A true copy of some of the invoices raised by the vendor for RO water from 31.12.2021 to 30.11.2024 is ANNEXURE R-4.

- (iv) That in respect of the water for purpose other than drinking the answering Respondent fulfills the requirement through suppliers who supply water through tankers. As the requirement for the water is not regular, answering Respondent get the water from the suppliers as required. Hence, there is no requirement for the answering Respondent to obtain NOC from the ground water department. A true copy of the invoices for the water supply from 30.01.2024 to 31.03.2025 is ANNEXURE R-5 and photograph of water sprinkling by the answering Respondent dated NIL is ANNEXURE R-6

D. Absence of CTO from 06.12.2021 to 18.04.2021.

- (i) That the project proponent has not willfully carried out any mining operation in absence of CTO. It is submitted that the answering Respondent has obtained EC from SEIAA and has been undertaking mining activity in accordance with the said EC. However, being unaware of the necessary requirement of the CTO, the answering Respondent failed to obtain the same.
- (ii) That immediately as the answering Respondent came to know of the mandatory requirement of CTO, the answering Respondent applied for an was granted the consent to operate on 19.04.2023 valid upto 31.12.2027. A copy of the said CTO is annexed as Annexure IX at pag 41 to the joint committee report.
- (iii) That it is further submitted that the UPPCB has already issued show cause notice dated 13.10.2025 to the answering Respondent for imposing a penalty of Rs. 29,50,000 for carrying out mining activity in absence of

CTO (Annexure X at pg 46 to the joint committee report). The answering Respondent has responded to the UPPCB informing that the neither the UPPCB nor the Mining department has informed them regarding the mandatory requirement of obtaining CTO. However, as soon as the answering Respondent came to know about obtaining the CTO, it was applied and obtained on 19.04.2023. A true copy of the reply to the show cause notice dated 01.03.2025 is ANNEXURE R-7.

- (iv) That the failure of the answering Respondent to obtain the CTO was a due to bonafide ignorance of law that the CTO was required before commencing the mining operations. It may be pertinent to mention that in case of **Just Rights for Children Alliance and Another v. S. Harish and Others Crl. Appeal No. 2161-2162 of 2024 decided on 23.09.2024** the Hon'ble Supreme Court has held that ignorance of law as a defence is applicable where :
- (1) an ignorance or unawareness of any law
 - (2) such ignorance or unawareness must give rise to a corresponding reasonable and legitimate right or claim
 - (3) the existence of such right or claim must be believed bonafide and
 - (4) the purported act sought to be punished must take place on the strength of such right or claim.
- (v) That it may be pertinent to mention that before the commencement of the mining operations by the

answering Respondent, no such objection regarding the CTO was raised, hence being under a bonafide impression that the answering Respondent can commence mining in ignorance of law.

- (vi) That in Aman Chaudhary v. Union of India, OA No. 176 of 2022 date of order 30.05.2023, this Hon'ble Tribunal itself noted that earlier UPPCB itself considered that CTO was not required for sand mining. The said fact clubbed with the fact that answering Respondent was allowed to continue mining being was unaware of the requirement of CTO, the absence of CTO was merely a bonafide mistake due to ignorance of law and deserves to be not penalized.
- (vii) That even otherwise the answering Respondent has not caused any environmental damage. Rather, the conditions of CTO including plantation, etc. were already been done by the answering Respondent.
- (ix) That the determination of the environmental compensation assessed by the UPPCB is incorrect and is disproportionate to the violation on part of the answering Respondent. The failure on the answering Respondent to obtain CTO due to bonafide ignorance of law may at the most be treated as an irregularity rather than illegality and penalty shall not be imposed upon it.

12. That the answering Respondent submits that there is no other violation recorded by the joint committee. The answering Respondent has been complying with all the statutory provisions of law pertaining to environment. There

has been some deficiencies in the past which were not outcome of deliberate non compliance by the answering Respondent but bonafide ignorance, however, the same has now been rectified. The answering Respondent has been and is willing to comply with all the statutory provisions or any further directions, if any, issued by this Tribunal.

13. That in the light of the reply/objections made in the preceeding paragraphs of this affidavit, the Original Application of the Applicant deserves to be dismissed/ disposed of.

M/S BHAROSA SARKAR
CONTRACTOR AND SUPPLIERS
(Respondent No. 7)

Through


(GAURAV AGARWAL)
Advocate for Respondent no. 7
GRV LEGAL
Advocates and Legal Consultants
O-703, Aditya Mega City,
VaibhavKhand, Indirapuram,
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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO.1025 OF 2024

IN THE MATTER OF:

SURENDRA SINGH PARIHAR

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS ...RESPONDENTS

AFFIDAVIT

I, DINESH KUMAR aged about 60 years, Son of Shri Sheetal Prasad R/o Village Bharosa, Post Bharosa, Tehsil Moth, District Jhansi, Uttar Pradesh-284303, do hereby state on solemn affirmation as under:-

That the deponent is the Director of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.

2. That I have gone through the accompanying Reply from para 1 to 13 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 to R- 6 to the reply are true copy of the documents.

Solemnly affirmed on this 21 day of April, 2025 at Jhansi, U.P.

दिनेश कुमार

DEPONENT

VERIFICATION:

Verified at Jhansi, U.P. on this 21 day of April, 2025 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefore.

Serial No. 2322/25
Certified that the foregoing statement
sworn before me this day at _____
by Shri/Smt./Kum... Dinesh Kumar
to whom the contents of this affidavit have
been read over and explained and who
is identified by Shri... self ...
Received the legal fee Rs. 35.00 each

DEPONENT

दिनेश कुमार

RAJESH DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT

21/04/25

CHALLAN**(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)****Government of Uttar Pradesh**

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: AKV250007745	Challan Date: 05/03/2025
Assessment Year: 2024-2025	Tax Period: ONETIME
Name of the Bank:	
Unique Id:	
Depositor Name:	BHAROSA SARKAR PRO DINESH KUMAR
Depositor Address:	KHARWANCH 908N KHAND 2

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	650000.00
	Totals of the above heads	--	650000.00

A SUM OF Rs. 650000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]--
ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->PTRANK NO 973 SHASIT SHULK)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAEWPTBC6, Scroll Date:-05/03/2025

//TRUE COPY//



कुशवाहा नर्सरी

हमारे यहां फल, फूल, शोभाकार, कलमी, देशी और जंगली पौधे थोक एवं फुटकर रेट पर मिलते हैं एवं गार्डन बनाये जाते हैं सभी प्रकार की गमले मिलते हैं

बरुआसागर झांसी

क्रमांक	दिनांक 22.1.06.22.					
नाम.....	विकासकर्ता.....	नग	दर	रु.	दाम	पे.
सं.	पौध का नाम	नग	दर	रु.	दाम	पे.
	नीम	900	22	19800		
				टोटल	19800	
				जमा		
				बकाया		
				भूल घूक लेनी-देनी		
				हस्ताक्षर		

बाबा जी नर्सरी

:- स्पेशलिस्ट :-

पीला गुलाब, देशी आम, अतुल, खिल्ली, मैथिलि खाद, कमपोस्ट खाद, मिट्टी का गमला व सीमेंट का गमला आदि

बरुआसागर झांसी

क्रमांक	दिनांक 27.6.22.					
नाम.....	विकासकर्ता.....	नग	दर	रु.	दाम	पे.
सं.	पौध का नाम	नग	दर	रु.	दाम	पे.
	अमर	800	18	14400		
	श्रीराम	350	15	5250		
				टोटल	19650	
				जमा		
				बकाया		
				भूल घूक लेनी-देनी		
				हस्ताक्षर		

श्रृष्टी गार्डन नर्सरी

हमारे यहां फल, फूल, शोभाकार, कलमी, देशी और नंगली पौधे थोक एवं फ्रूटकर रेट पर मिलते हैं एवं गार्डन बनाये जाते हैं सभी प्रकार की गमले मिलते हैं

नवोदय विद्यालय बरुआसागर झांसी

क्रमांक	80	दिनांक	14-06-24			
नाम	M/S. Shrestha Nursery, Barua Sagar, Jhansi.	दिनांक	14-06-24			
सं.	पौध का नाम	नग	दर	रु.	दाम	पै.
	Piplal.	800	20	16000		
	Shudham	200	19	3800		
			टोटल	19800		
			जमा			
			बकाया			

भूल चूक लेनी-देनी

हस्ताक्षर

कुशवाहा नर्सरी

बरुआसागर झांसी

क्रमांक	055	दिनांक	6-6-24			
नाम	M/S. Kushwaha Nursery, Barua Sagar, Jhansi.	दिनांक	6-6-24			
सं.	पौध का नाम	नग	दर	रु.	दाम	पै.
1.	आम	700	24	16800		
2.	शुशुआम	200	15	3000		
			टोटल	19800		
			जमा			
			बकाया			

भूल चूक लेनी-देनी

हस्ताक्षर

श्रृष्टी गार्डन नर्सरी

नवोदय विधालय बरुआसागर झांसी

क्रमांक	99	दिनांक 22-06-24			
नाम	M/s. Bhaskar Sarda	Kharakpeth Ghnat			
सं.	पौध का नाम	नग	दर	रु.	दान रू.
	Neem	700	19	13300	/
	Babul	300	20	6000	
			टोटल	19300	
			जमा		
			बकाया		
भूल घूक लेनी-देनी					हस्ताक्षर

सपना नर्सरी

हर प्रकार की पौधे उपलब्ध है

नर्सरी बरुआसागर झांसी

क्रमांक	103	दिनांक 30-6-24			
नाम	M/s. Sankar Singh	Kharakpeth Ghnat			
सं.	पौध का नाम	नग	दर	रु.	दान रू.
1.	बूटल	600	18	10800	/
2.	पीपल	500	18	9000	
			टोटल	19800	
			जमा		
			बकाया		
भूल घूक लेनी-देनी					हस्ताक्षर

अनमोल मिनरल वाटर

पता- रेन्न चौराहा, गुरसरांय

क्रमंक 065

दिनांक 31/12/2021

नाम..... अरोला खरनाल वॉन्-ट्रेक्टर रुड वरुणाशुभः

पता..... खरनाल वॉन्-ट्रेक्टर रुड

सं.	विवरण	दर	धनराशि
1.	155 RO Water Campes 20 Lt.	15	2325 =
		टोटल	2325 =

भूल चूक लेनी-देनी

हस्ताक्षर

अनमोल मिनरल वाटर

पता- रेन्ज चौराहा, गुरसरांच

क्रमांक

078

दिनांक

31/01/2022

नाम

भरोसा सलजाल ऑन-ट्रेन्डर ग्रुप लि. लायस.

पता

खेखाच घाट

सं.	विवरण	दर	धनराशि
1.	185 RO Water Camber 20Lt.	15	2775=
		टोटल	2775=

भूल चूक लेनी-देनी

हस्ताक्षर

अनमोल मिनरल वाटर

पता- रेन्ज चौराहा, गुरसरांय

क्रमांक 093

दिनांक 28/02/2022

नाम... भरोना सरकार वॉ-डक्टर एंड मालायास

पता... टकरवांच टाट

सं.	विवरण	दर	धनराशि
1.	170 RO Water Campers 20lt.	15	2550 =
		टोटल	2550 =

भूल चूक लेनी-देनी

हस्ताक्षर

माँ गंगा मिनरल वाटर सप्लायर

पता- नझाई बाजार, गुरसरायं

क्रमांक 107

दिनांक 31-12-22

नाम... *Bharosa Sarkar Cont. & suppliers*

पता... *Kharwanch Ghat*

सं.	विवरण	दर	धनराशि
	191 Ro Water Camper 2014.	20	3820
		टोटल	3820

भूल चूक लेनी-देनी

A
हस्ताक्षर

माँ गंगा मिनरल वाटर सप्लायर

पता- नझाई बाजार, गुरसरायं

क्रमांक 120

दिनांक 31-01-23

नाम... Bhavsa Sarkar Cont. & Suppliers

पता... Kharwanh Chhat

सं.	विवरण	दर	धनराशि
	206 Ro Water Comper 2014.	20	4120
		टोटल	4120

भूल चूक लेनी-देनी

Am
हस्ताक्षर

माँ गंगा मिनरल वाटर सप्लायर

पता- नझाई बाजार, गुरसरायं

क्रमांक 138

दिनांक 28-02-23

नाम... Shivraj Sarkar Contractor & Suppliers

पता... Kherwanch Cohat

सं.	विवरण	दर	धनराशि
	196 Ro Water Campers 2012.	20	3920
		टोटल	3920

भूल चूक लेनी-देनी

Asw
हस्ताक्षर

माँ गंगा मिनरल वाटर सप्लायर

पता - नझाई बाजार, गुरसरायं

क्रमांक 38

दिनांक 30-4-24

नाम. Sharada Sarkar Cant & Suppl.

पता. Khameshah Ghent

सं.	विवरण	दर	धनराशि
	237 Ro water camper 2017	25	5925
		टोटल	5925

भूल चूक लेनी-देनी

हस्ताक्षर

माँ गंगा मिनरल वाटर अप्लायर

पता- नझाई बाजार, गुरसरायं

कमांक 111

दिनांक 31-3-24

नाम..... धरमदेव सक्कर कांठ & सुब्ब

पता..... Kharwanah Chhat

सं.	विवरण	दर	धनराशि
	224 Ro water camper 2024	25	5600
		टोटल	5600

मूल चूक लेनी-देनी

Am
हस्ताक्षर

अनमोल मिनरल वाटर

पता- रेन्ड चौराहा, गुरसरांय

क्रमांक 104

दिनांक..30/11/2024

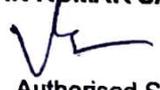
नाम...मरोला सरकाई नाँ-इस्ट स्ट सप्लायर्स

पता...रंजनाच वाट

सं.	विवरण	दर	धनराशि
1.	180 RO water Campers 20Lt.	25	4500
		टोटल	4500

भूल चूक लेनी-देनी

हस्ताक्षर

VIPIN KUMAR SAXENA GRAM DHAMNAUD TEHSIL GARUTHA JHANSI State Name : Uttar Pradesh, Code : 09		Invoice No. 2	Dated 31-Dec-24			
Consignee (Ship to) BHAROSA SARKAR CONTRACTOR & SUPPLIERS BEHIND KAUSHAL MARKET 433 GANDHI NAGAR,ORAI (JALAUN) GSTIN/UIN: 09CELPK8276F1ZY State Name : Uttar Pradesh, Code : 09		Delivery Note	Mode/Terms of Payment			
Buyer (Bill to) BHAROSA SARKAR CONTRACTOR & SUPPLIERS BEHIND KAUSHAL MARKET 433 GANDHI NAGAR,ORAI (JALAUN) GSTIN/UIN: 09CELPK8276F1ZY State Name : Uttar Pradesh, Code : 09		Reference No. & Date.	Other References			
		Buyer's Order No.	Dated			
		Dispatch Doc No.	Delivery Note Date			
		Dispatched through	Destination			
		Terms of Delivery				
Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	WATER (TANKER 5000 LT) 1-12-2024 TO 31-12-2024		43 ROUND	320.00	ROUND	13,760.00
Total			43 ROUND			₹ 13,760.00
Amount Chargeable (in words) E. & O.E INR Thirteen Thousand Seven Hundred Sixty Only						
HSN/SAC					Taxable Value	
					13,760.00	
					Total 13,760.00	
Tax Amount (in words) : NIL						
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.			for VIPIN KUMAR SAXENA  Authorised Signatory			

VIPIN KUMAR SAXENA GRAM DHAMNAUD TEHSIL GARUTHA JHANSI State Name : Uttar Pradesh, Code : 09	Invoice No. 3	Dated 31-Jan-25
	Delivery Note	Mode/Terms of Payment
Consignee (Ship to) BHAROSA SARKAR CONTRACTOR & SUPPLIERS BEHIND KAUSHAL MARKET 433 GANDHI NAGAR,ORAI (JALAUN) GSTIN/UIN: 09CELPK8276F1ZY State Name : Uttar Pradesh, Code : 09	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
Buyer (Bill to) BHAROSA SARKAR CONTRACTOR & SUPPLIERS BEHIND KAUSHAL MARKET 433 GANDHI NAGAR,ORAI (JALAUN) GSTIN/UIN: 09CELPK8276F1ZY State Name : Uttar Pradesh, Code : 09	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	WATER (TANKER 5000 LT) 1-01-2025 TO 31-01-2025		48 ROUND	320.00	ROUND	15,360.00
Total			48 ROUND			₹ 15,360.00

Amount Chargeable (in words)

INR Fifteen Thousand Three Hundred Sixty Only

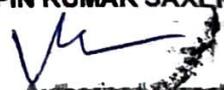
E & O/E

HSN/SAC	Taxable Value
	15,360.00
Total	15,360.00

Tax Amount (in words) : **NIL****Declaration**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for VIPIN KUMAR SAXENA


Authorized Signatory

This is a Computer Generated Invoice

VIPIN KUMAR SAXENA GRAM DHAMNAUD TEHSIL GARUTHA JHANSI State Name : Uttar Pradesh, Code : 09	Invoice No. 5	Dated 31-Mar-25
	Delivery Note	Mode/Terms of Payment
Consignee (Ship to) BHAROSA SARKAR CONTRACTOR & SUPPLIERS BEHIND KAUSHAL MARKET 433 GANDHI NAGAR, ORAI (JALAUN) GSTIN/UIN: 09CELPK8276F1ZY State Name : Uttar Pradesh, Code : 09	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
Buyer (Bill to) BHAROSA SARKAR CONTRACTOR & SUPPLIERS BEHIND KAUSHAL MARKET 433 GANDHI NAGAR, ORAI (JALAUN) GSTIN/UIN: 09CELPK8276F1ZY State Name : Uttar Pradesh, Code : 09	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Terms of Delivery		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	WATER (TANKER 5000 LT) 1-3-2025 TO 31-3-2025		44 ROUND	320.00	ROUND	14,080.00
Total			44 ROUND			₹ 14,080.00

Amount Chargeable (in words)

E. & O.E

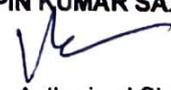
INR Fourteen Thousand Eighty Only

HSN/SAC	Taxable Value
	14,080.00
Total	14,080.00

Tax Amount (in words) : **NIL**Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for VIPIN KUMAR SAXENA


 Authorised Signatory

This is a Computer Generated Invoice

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ANNEXURE R-6



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सेवा में ,

मुख्य पर्यावरण अधिकारी

उ. प्र. प्रदूषण नियंत्रण बोर्ड

12 वी, विभूति खण्ड, गोमती नगर, लखनऊ

विषय :- मैसर्स भरोसा सरकार, गाटा न. -908, खण्ड -2 के पर्यावरण क्षतिपूर्ति प्रत्यावेदन के सम्बंध में ।

महोदय ,

आपके पत्र स. H 22668 दिनांक 13-01-2025 के पत्र का संदर्भ ग्राहण करते हुये मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा न. -908 खण्ड -2 ग्राम -खरवाच, तहसील -गरोठा, जनपद -झाँसी के खनन परियोजना के अधिरोपित पर्यावरण क्षतिपूर्ति 29,50,0000 /- रुपये 295 दिनों का किया गया है ।

महोदय, जैसे कि मैं आपको अवगत कराना चाहता हूँ कि पट्टा संचालन के समय न हि प्रदूषण नियंत्रण बोर्ड द्वारा और न हि खनिज विभाग के द्वारा ऐसी किसी प्रकार की NOC / CTO प्रदूषण विभाग से प्राप्त करने के लिए सूचना नहीं दी गई थी ।

महोदय, आपसे करवत निवेदन है कि जिस समय हमारे परियोजना को CTO / NOC लेने के लिए खनिज विभाग द्वारा अवगत कराया गया तो हमारे द्वारा तत्काल प्रभाव से प्रदूषण विभाग से दिनांक 19-04-2023 को ले लिया गया, और प्रदूषण विभाग द्वारा जारी नियम व शर्तों का सअक्षर पालन किया जा रहा है ।

अतः आपसे निवेदन है कि हमारी परियोजना पर अधिरोपित की गई पर्यावरण क्षतिपूर्ति को हटाया जाए आपकी अति महान कृपा होगी ।

धन्यवाद

निवेदक

दिनांक :- 01-03-2025

दिनेश कुमार

दिनेश कुमार

मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर,

गाटा न. -908, खण्ड -2 ग्राम -खरवाच, तहसील -गरोठा, जनपद -झाँसी

संलग्नक :- CTO की छाया कॉपी ।

प्रतिनिधि :- क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, झाँसी ।

R. Kumar
01/03/25
उ. प्र. प्रदूषण नियंत्रण बोर्ड
झाँसी

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